CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.2581/2002

Thursday, this the 3rd day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri M. P. Singh, Member (A)

Hardev Singh Bajwa s/o Shri Gurcharan Singh 173/D, Chitti Kothi Rly. Colony No.3, Gol Bagh, Amritsar (Punjab)

...Applicant

(By Advocate: Shri R.K.Sarkar)

Versus

- 1. U.O.I. through
 General Manager, Northern Railway
 Baroda House, New Delhi-1
- The Chief Track Engineer Northern Railway Baroda House, New Delhi-1
- Additional Divisional Rail Manager Firozpur Division Northern Railway, Firozpur (Punjab)
- Divisional Superintending Engineer II
 Firozpur Division
 Northern Railway
 Firozpur (Punjab)

...Respondents

ORDER (ORAL)

Shri Justice V.S.Aggarwal:

The applicant, by virtue of the present application, seeks quashing of the Memorandum of charge-sheet, the orders of disciplinary, appellate and the revisionary authorities.

2. The relevant facts of the case are that the articles of charge were served upon the applicant which reads:-

"He failed to properly secure and support the temporary fish-plated joints on either side of glued joints and arrange for their welding by highlighting the

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safety implication for nearly 3 months, failed to give the required attention to this vulnerable stretch of glued joints with temporary fish plated joints, prone with incomplete mechanical tamping, run-down condition of track between SEJ & crossing visible by number of back of sleepers out of square & with spacing 58CM to 71CM after varying from 20/4/99 tamping on 2 upto 5.5.99, mechanical thereafter causing upto derailment of B/V of Dn. CRPF/Spl on the said location on 5.5.99 resulting loss of property and human lives. tempering responsible with evidence i.e. welding of joints without authority on 6.5.99 prior to inspection by CRS on 8.5.99.

This shows gross neglect and slack supervision on his part. Thus he violated para No.136 (a) of IREM and 3-1(i)(ii) (iii) of Rly. Service Conduct Rules 1996."

- 3. After the inquiry, the disciplinary authority had imposed the penalty of removal from service. In appeal, the same was reduced to reinstatement of the applicant at the initial stage of the lowest grade of PWI, i.e., Rs.5000-8000/- and the period from date of removal to date of reinstatement was to be treated as leave without pay. Revision petition, as referred to above, has been dismissed.
- 4. Learned counsel for applicant has drawn our attention firstly that the charge was vague and further that it was already a determined mind as has been indicated from the charge and secondly, there was hardly any evidence to hold the applicant guilty with the above-said dereliction of duty.
- 5. Perusal of the case, however, reveals that the articles of charge which have been reproduced above, cannot be described to be vague as it gives the

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particulars and no prejudice in this regard in contesting
the same, seemingly has been caused. When full
opportunity had been given and order had been passed
thereafter, we find no reason also to accept the
contention that it was pre-determined mind.

- 6. As regards the evidence on record indeed after perusing the report of the inquiry officer, it is obvious that it is not a matter of no evidence to prompt us to interfere. Findings have been arrived at on material on the record. Once the finding has been so arrived at, it will not be quashed by this Tribunal.
- 7. Resultantly, we find that the application is without merit. It must fail and is dismissed in limine.

(M. P. Singh)
Member (A)

(V. S. Aggarwal) Chairman

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